

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3464 of 2021

Ranjit Ganjhu

... Petitioner

Versus

The State of Jharkhand

... Opposite Party

---

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

---

For the Petitioner

: Mr. A. K. Chaturvedi, Advocate

For the State

: Mr. Pradeep Kr. Verma, A.P.P.

---

Order No. 02

Dated 5<sup>th</sup> April, 2021

Heard the learned counsel appearing for the respective sides.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with S.T. No. 243 of 2014 arising out of Latehar P.S. Case No. 51 of 2011 (G.R. o. 220 of 2011).

It has been alleged that a raid was conducted by the police on an information that some miscreants were intending to commit an offence. There was an exchange of firing between the police and the miscreants and on chase four persons were apprehended.

It appears that the petitioner has been implicated on the confessional statement of co-accused persons. It further appears that no police personnel had suffered any injury on account of the firing made by the miscreants. The petitioner is in custody since 26.07.2019.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-II, Latehar in connection with S.T. No. 243 of 2014 arising out of Latehar P.S. Case No. 51 of 2011 (G.R. o. 220 of 2011).

(RONGON MUKHOPADHYAY,J.)